GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA STARRED QUESTION NO. *187 TO BE ANSWERED ON 14.03.2023

REGISTERED OTT STREAMING PLATFORMS.

*187. SHRI KHAGEN MURMU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of all the registered Over-the-Top (OTT) streaming platforms operating in the country;
- (b) the details of total market size of Digital Entertainment Industry along the CAGR;
- (c) whether the Government has any proposal to set up any board to regulate and review the content available on OTT platforms;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has any proposal to regulate the pricing brackets of subscriptions of OTT platforms; and
- (f)if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR):

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO *187 FOR ANSWER ON 14.03.2023

- (a): The Government of India has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 under the Information Technology Act, 2000 on 25th February, 2021. Part-III of the Rules inter-alia provides for an institutional mechanism for publishers of news and current affairs content on digital media and publishers of online curated content (OTT Platforms) which is administered by the Ministry of Information & Broadcasting. The Rules provide for furnishing of information by digital news publishers and OTT platforms. As on date, 57 OTT platforms operating in the country have furnished information to the Ministry under the said Rules, list of which is available on the website of the Ministry i.e. www.mib.gov.in.
- (b): As per the report by the AVGC Promotion Task Force (Dec. 2022), the Media & Entertainment sector in India is expected to grow at 8.8% CAGR.
- (c) & (d): -The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 provides for Digital Media Ethics Code, laid down under theRules, to be followed by the publishers of online curated content (OTT Platforms) and a Three Tier Grievance Redressal Mechanism, as under, to look into complaints relating to violation of the Code:
 - a) Level-I- Publisher
 - b) Level-II- Self –Regulating Body of publishers, and
 - c) Level-III- Over Sight Mechanism of Central Government.
- (e) & (f):-The rates for subscription charged by OTT platforms are matters of commercial consideration of the platforms and are decided by them.
